

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 131 of 1997 in OA1119 of 1995

New Delhi, this the 13th day of August, 1997

Hon^oble Dr. Jose P. Verghese - Vice Chairman (J)
Hon^oble Mr. N. Sahu, Member (A)

Krishan Pal S/o Shri Surender Singh,
Ex-Casual Labourer, Planning Commission,
New Delhi -PETITIONER

(By Advocate - Shri A.K. Bharadwaj)

Versus

1. (Union of India)
Shri R.P. Tondon, Secretary, Planning
Commission, Yojna Bhawan, New Delhi.
2. Shri Gurender Singh Randhawa, The Deputy
Chairman/II Secretary, Planning Commission,
Yojna Bhawan, New Delhi.
3. Shri K.M.S. Khalsa, The Section Officer,
Planning Commission, Room No. 415, 4th
Floor, Yojna Bhawan, New Delhi -RESPONDENTS

(By Advocate - Shri N.S. Mehta)

ORDER (Oral)

By Dr. Jose P. Verghese, VC (J) -

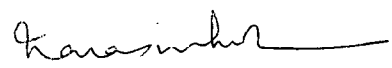
It is stated on behalf of the respondents that there was a confusion with respect to the identity of the petitioner. The petitioner herein is one Krishan Pal S/o Surender Singh while the reply filed was with respect to one Krishan Pal S/o Shri Khem Chand. It is stated that Shri Krishan Pal S/o Shri Khem Chand has already been given some benefit and they are not in a position to withdraw the benefits already given; and the respondents are willing to give the next first available chance to the applicant as and when the vacancy arise in preference to any outsider or freshers. His seniority will be fixed by giving the weightage to the days of work he has already worked in the department. All the remaining relief will be as per the scheme. In view

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of the agreed position as stated above, this CP is disposed of and notices are discharged.


(N. Sahu)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

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